

**FORM
ITR-V**

**INDIAN INCOME TAX RETURN
VERIFICATION FORM**

**Assessment Year
2023-24**

[Where the data of the Return of Income in Forms SAHAJ (ITR-1), ITR-2, ITR-3, SUGAM (ITR-4), ITR-5, ITR-7 filed but NOT verified electronically]

(See rule 12)

Name

PAN

Form Number


Filed u/s

e-Filing Acknowledgement Number

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return which has been submitted by me vide acknowledgement number is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making this return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____.

Signature 

**Date of
submission**

Source IP address

System Generated Barcode/QR Code

Instructions:

- 1. Please e- verify the electronically transmitted return data using Aadhaar OTP or Login to e-Filing account through Net-Banking login or EVC generated using Pre-Validated Bank Account/ Demat Account or EVC generated through Bank ATM. Alternately, you may send the duly signed (preferably in blue ink) Form ITR-V to “Centralized Processing Centre, Income Tax Department, Bengaluru 560500”, by SPEED POST ONLY.**
- 2. Form ITR-V shall not be received in any other office of the Income-tax Department or in any other manner.**

The confirmation of receipt of this Form ITR-V at ITD-CPC will be sent to the e-mail Id registered in the e-Filing account.

- 3. On successful verification, the return filing acknowledgement can be downloaded from e-Filing portal as a proof of completion of process of filing the return of Income**
- 4. Please sign only in the box provided for signature. Signature anywhere else other than the box provided can render the ITR-V invalid.**

“Please note that if the ITR-V is received beyond the time specified, from the date of uploading the data, the date of receipt of ITR-V will be taken as the date of filing of return and all provisions of the Act will apply accordingly.”